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**Sent:** Tuesday, 3 September 2013 9:34 PM  
**Subject:** Suggestions on CONSULTATION PAPER on behalf of LMO's

The Chairman  
Telecom Regulatory Authority of India  
New Delhi – 110002  
Date 3 Sep, 2013  
Sub: Consultation paper on distribution of TV channels from Broadcasters to Platform operators.

Sir,

We highly appreciate the steps taken by you and your team in creating a CONSULTATION PAPER on distribution of TV channels from Broadcasters to Platform operators.

We as LMO'S of INDORE (M.p.) would really appreciate if you can include some of the below mentioned things in your consultations paper:

1. Authorised distributor of one BROADCASTER should not be eligible for any other broadcaster, as it may make these distributors ruin the business of cable operators.
2. No distribution platform operator (DTH, MSO, LCO and agent of distribution platform) shall act as an authorised distribution agent for any broadcaster.
3. Any Broadcaster should not have any type of stake in DTH MSO & LCO Operations.
4. Due to fear of consolidation/acquisition/taking Indian rights of uplinking or downlinking of channel by large broadcasters over small broadcaster, We would request to make a cap on maximum number of channels per broadcaster. The only intention behind this is to avoid the creation of cartels.

We as LMO's are looking forward to you for your support.

THANKS

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